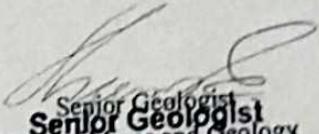


94

10. As regard to usage explosives it is essential to have proper permission/license from respective Competent authorities in accordance with Explosives Act 1884 and Explosives Substance Act 1908 read with Explosives Rules 2008.
11. Mining/Quarrying of leased minerals/ minor minerals shall be carried out in accordance with Metalliferous Mines Regulation rules 1961 as per rules.
12. Utilization of bonded labourers and child labours is prohibited.
13. In order ensure safety of life, safety fencing is to be provided and maintained around quarry pits in accordance with Head Office circular Dtd.02.09.2014.

The above conditions shall be strictly adhered to in toto, otherwise the lease shall be liable to be determined in accordance with law.


Senior Geologist
Dept. of Mines and Geology
Mines & Geology Dept.
Kolar.

To,

M/s Sri Balaji Granites
Partner B. Bhaghavan Singh
#39, Balaji Nilaya
16th Cross, Gayathri Layout
Basavanapura Main Road
K.R. Puram
Bangalore-36

Copy submitted to:-

1. The Joint Director, Department of Mines and Geology, South Zone Mysore.
2. The Tahasildar, Mulbagal Taluk, Kolar District.
3. The Geologist, Mines & Geology, Kolar
4. The Junior Engineer, Drawing Section, Mines & Geology, Kolar
5. Office Copy

o/c



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರ ಕಛೇರಿ, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಕೋಲಾರ-563102

Office of the Senior Geologist Mines & Geology Department P.C. Extension Kolar 563102

ಇ-ಮೇಲ್: sgkolar@gmail.com

ದೂರವಾಣಿ: 08152-222147

No: DMG/SG(Kolar)/QL-863/19-20

Date: 25-10-2019

INTIMATION OF DEEMED EXTENSION

[See Rules 8-A Sub Rule (2)]

In pursuance of Rules 8A of the amended Rules 2016 & 2017 of KMMC Rules 1994, it is hereby informed that Quarry lease No.863 for quarrying of Building Stone granted on 23-08-2008 for a period of 20 Years, as per KMMCR Rule 8A (3) this renewal application is eligible for deemed extension up to 22-08-2028 in favour of M/s Sri Balaji Granites (Partner) B. BhaghavanSingh over an extent of 4-00 acres in Gomala land in Sy.no 64 of Yalagondanahalli Village, Mulbagal Taluk, Kolar District.

The grant of Deemed Extension for quarrying of Non-Specified minor mineral is subject to the terms and conditions mentioned here under:

1. The terms and conditions mentioned in the lease deed of QL.No.863 shall prevail and remain intact subject to amendments from time to time.
2. Quarrying Lease shall be in respect of Building Stone for Minor Mineral only. If any other minor mineral(s) is/are found or discovered in association with the said the minor mineral if/they should be brought to the notice of the Competent Authority as per rules. And, if the lessee desires to quarry these newly founded or discovered minerals also, he should do so only after Obtaining approval of the Competent Authority in writing as per rules or amendments from time to time.
3. The lessee/licence shall at his own expense erect and at all times maintain and keep in good repair, boundary pillars and marks which are necessary to indicate the boundaries of the area.
4. A Board should be displayed boldly at the entrance to the quarry lease or the land granted on quarrying licence giving details of the name of the quarry lease / licence number Owners name and company name, address and date of the execution of the lease deed/ licence.
5. Dead rent at the rate prescribed in Schedule-I of KMMC Rules 1994 & as per amendments from time to time and royalty at the rate prescribed in Schedule-II KMMC Rules 1994 & as per amendment from time to time shall be payable by the lessee in accordance with these rules.
6. Government or the Controlling Authority shall have the right of purchasing the minor mineral at market prices prevailing at the time of such purchase.
7. The deemed extension of this quarrying lease/licence for quarrying shall be subject to the various other provisions of the KMMC Rules 1994.
8. The lessee shall be governed by all additional conditions which may be incorporated in to the lease deed at the time of execution of the lease deed.
9. The deemed extension of this quarrying lease is subject to the condition that if any objection from any authorities or general public the lease will stand revoked without any prior notice.

o/c



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರ ಕಛೇರಿ, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಕೋಲಾರ-563103

OFFICE OF THE SENIOR GEOLOGIST, MINES AND GEOLOGY KOLAR-563103

ಇ-ಮೇಲ್: sgkolar@gmail.com

ದೂರವಾಣಿ: 08152-243547

ಸಂಖ್ಯೆ:ಗಭೂಇ/ಹಿಭೂ(ಕೋಲಾರ)/ಕ.ಗ.ಗು/19-20

ದಿನಾಂಕ: 25-10-2019

2431-2432

ಇವರಿಗೆ,
ಉಪನೋಂದಣಾಧಿಕಾರಿಗಳು
ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು
ಕೋಲಾರ

ಮಾನ್ಯರ,

ವಿಷಯ:- ಕಟ್ಟಡ ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆ ಕರಾರು ನೋಂದಾಯಿಸುವ ಮೊದಲು ಸ್ಟಾಂಪ್
ಶುಲ್ಕವನ್ನು ನಿಗದಿಪಡಿಸುವ ಬಗ್ಗೆ.ಉಲ್ಲೇಖ:- 1) ಸರ್ಕಾರದ ಸುತ್ತೋಲೆ ಸಂ: ಸಿಐ 205 ಎಂಟಿಎಸ್ 86, ದಿನಾಂಕ:
13-09-1990.2) ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಗಭೂಇ/ಉನಿತು/ಕಗಗು-863/ವಿಸ್ತರಣೆ
/2019-20 ದಿನಾಂಕ:25-10-2019.

ಮೆ|| ಶ್ರೀ ಬಾಲಾಜಿ ಗ್ರಾನೈಟ್ ಪಾರ್ಟ್ನರ್ ಶ್ರೀ ಬಿ. ಭಗವನ್ ಸಂಗ್ ಇವರಿಗೆ ಕೋಲಾರ ಜಿಲ್ಲೆ,
ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ಯಳಗೊಂಡನಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 64 ರಲ್ಲಿ 4-00 ಎಕರೆ ವಿಸ್ತೀರ್ಣವುಳ್ಳ
ಪ್ರದೇಶವನ್ನು ಕಟ್ಟಡದ ಕಲ್ಲು ಗಣಿಗಾರಿಕೆಗಾಗಿ ದಿನಾಂಕ 23-08-2008 ರಂದು ಮಂಜೂರಾಗಿದ್ದು, ಪ್ರಸ್ತುತ
ದಿನಾಂಕ 22-08-2028 ರವರೆಗೆ ಅವಧಿಯನ್ನು ಉಲ್ಲೇಖ (2) ರಲ್ಲಿ ವಿಸ್ತರಿಸಿ, ಕಲ್ಲುಗಣಿ ಗುತ್ತಿಗೆ ಸಂಖ್ಯೆ 863
ರ ಮೂಲಕ ಕರಾರು ಜಾರಿಗೊಳಿಸಿದೆ. ಸದರಿ ಗುತ್ತಿಗೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸರ್ಕಾರಿ ಸುತ್ತೋಲೆಯನ್ವಯ ನಿಗದಿತ
ಸ್ಟಾಂಪ್ ಶುಲ್ಕ ಭರಿಸಿಕೊಂಡು ಗುತ್ತಿಗೆ ಕರಾರನ್ನು ನೋಂದಾಯಿಸಲು ಕೋರಿದೆ.

ಈ ಪತ್ರದೊಂದಿಗೆ ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆಯ ಮೂರು ಕರಾರು ಪುಸ್ತಕಗಳನ್ನು ಗುತ್ತಿಗೆದಾರರಾದ
ಮೆ|| ಶ್ರೀ ಬಾಲಾಜಿ ಗ್ರಾನೈಟ್ ಪಾರ್ಟ್ನರ್ ಶ್ರೀ ಬಿ. ಭಗವನ್ ಸಂಗ್ ಇವರೊಡನೆ ಕಳುಹಿಸಿಕೊಡಲಾಗಿದೆ. ಪರಿಸರ
ಅನುಮತಿ ಪತ್ರದಲ್ಲಿ ನಿಗದಿಪಡಿಸಿರುವಂತೆ ಸರಾಸರಿ ವಾರ್ಷಿಕ ಉಪವಿಜಿಜ ಉತ್ಪಾದನೆ ಪ್ರಮಾಣ 138990.4
ಮೆ.ಟನ್ ಗೆ ರೂ 60/- ರಂತೆ (ರಾಜಧನ) ರೂ 83,39,424/- (ರೂ ಎಂಬತ್ತಾ ಮೂರು ಲಕ್ಷದ
ಮುಪತ್ತೊಂಬತ್ತು ಸಾವಿರದ ನಾಲ್ಕು ನೂರ ಇಪ್ಪತ್ತ ನಾಲ್ಕು ಮಾತ್ರ) ಗಳಿಗೆ ಸ್ಟಾಂಪ್ ಡ್ಯೂಟಿಯನ್ನು
ಚಾಲ್ತಿಯಲ್ಲಿರುವ ದರದಲ್ಲಿ ವಸೂಲಿ ಮಾಡಿಕೊಂಡು ಕರಾರು ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದಿಸಿ, ನೋಂದಾಯಿಸಿ,
ಹಿಂದಿರುಗಿಸಲು ಕೋರಿದೆ.

ಕಮ್ ವಿಶ್ವಾಸಿ,

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ
ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ
ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ
ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ
ಕೋಲಾರ
ಕೋಲಾರ

ಪ್ರತಿಯನ್ನು: ಮೆ|| ಶ್ರೀ ಬಾಲಾಜಿ ಗ್ರಾನೈಟ್, ಪಾರ್ಟ್ನರ್, ಶ್ರೀ ಬಿ. ಭಗವನ್ ಸಂಗ್, #39, ಬಾಲಾಜಿ ನಿಲಯ,
16ನೇ ಕ್ರಾಸ್, ಗಾಯತ್ರಿ ಲೇಔಟ್, ಬಸವನಪುರ ಮೇನ್ ರೋಡ್, ಕೆ.ಆರ್.ಪುರಂ, 
ಬೆಂಗಳೂರು-560036

o/c

ಪ್ರತಿಯನ್ನು ಮಾಹಿತಿ ಹಕ್ಕುಕಡಿಯಲ್ಲಿ ನೀಡಿದೆ.

25/10/2019 91 2783



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ಕರ್ನಾಟಕ ಸರ್ಕಾರ



ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಮೊದಲೆ ಹಾಗೂ ಮುದ್ರಾಂಕ ಇಲಾಖೆ
Department of Stamps and Registration

ವ್ಯವಹಾರ ಪತ್ರ

1957 ರ ಕರ್ನಾಟಕ ಮುದ್ರಾಂಕ ಕಾಯ್ದೆಯ ಕಲಂ 10 ಎ ಅಡಿಯಲ್ಲಿಯೆ ವ್ಯವಹಾರ ಪತ್ರ
(ನಿಯಮ 10-A)

ಶ್ರೀ/ಶ್ರೀಮತಿ M/S Sri Balaji Granites ಇದರ ಪರ B.Bhagavan Singh ಇವರು 500.00 ರೂಪಾಯಿಗಳನ್ನು
ನಿಗದಿತ ಮುದ್ರಾಂಕ ಶುಲ್ಕವಾಗಿ ಪಾವತಿಸಿರುವುದನ್ನು ದೃಢೀಕರಿಸಲಾಗಿದೆ

ವ್ಯವಹಾರ	ಮೊತ್ತ (ರೂ.)	ಹಣದ ಪಾವತಿಯ ವಿವರ
ಮುದ್ರಾಂಕ ಶುಲ್ಕ	500.00	Paid in Cash Rs.500 ಪತ್ರ ಸಂ. 2783/2019-20
ಒಟ್ಟು:	500.00	

ಸ್ಥಳ : ಮುಳಬಾಗಿಲು

ದಿನಾಂಕ : 31/10/2019

ಉಪ ನಿರ್ದೇಶಕರು ಮತ್ತು ಯುಪ್ ನಿರ್ದೇಶಕರು
ಉಪ ನಿರ್ದೇಶಕರು ಮತ್ತು ಯುಪ್ ನಿರ್ದೇಶಕರು
(ಮುಳಬಾಗಿಲು)
ಮುಳಬಾಗಿಲು

Designed and Developed by C- DAC ACTS Pune.

ಕ್ರಮ ಸಂಖ್ಯೆ	ನಿರೀಕ್ಷಿಸಿದ ವಿವರ	ಹಿರಿ
1	ಬಿ.ಆರ್. ವೆಂಕಟೇಶ್ ದಿನ್ ರಾಮರಾವ್ ಗೃಹವಲಯ ಗ್ರಾಮ ಮಂತ್ರಾಲಯ ಹಾಲ್	<i>[Signature]</i>
2	ಬಿ.ಆರ್. ವಾಣರಾಜ ರಾವ್ ದಿನ್ ರಾಮರಾವ್ ಗೃಹವಲಯ ಗ್ರಾಮ ಮಂತ್ರಾಲಯ ಹಾಲ್	<i>[Signature]</i>

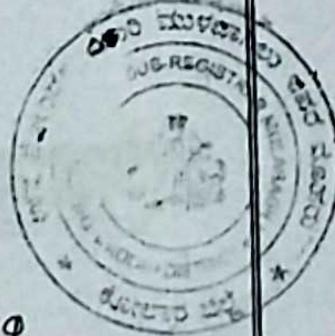
[Signature]
ಉಪ ಸೋಂಪಣಾಧಿಕಾರಿ
ಮುಳಬಾಗಿಲು

One Duplicate is Presented

[Signature]
ಉಪ ಸೋಂಪಣಾಧಿಕಾರಿ
ಮುಳಬಾಗಿಲು



1 ನೇ ಪ್ರಕಟಣೆ ಪ್ರಾಚೀನ
ಸಂಖ್ಯೆ MBL-1-02783-2019-20 ಆಗಿ
ಸಿ.ಡಿ. ಸಂಖ್ಯೆ MBLD481 ನೇ ಪ್ರಕಟಣೆ
ದಿನಾಂಕ 31-10-2019 ರಂದು ನೋಂದಾಯಿಸಲಾಗಿದೆ



[Signature] 31/10/19
ಉಪ ಸೋಂಪಣಾಧಿಕಾರಿ (ಮುಳಬಾಗಿಲು)

2783

from time to time in writing to the State Government designate for the receipt of notices and every such service shall be deemed to be proper and valid service upon the lessee/licensee and shall not be questioned or challenged by him.

11. In respect of quarrying leases consisting of an area of five acres and more a quarrying plan containing the particulars specified in clause (c) shall be submitted by the lessee within six months from the date of grant of lease as per sub-rule 3(a) of Rule 18 of K.M.M.C. Rules 1994.

In Witness whereof these presents have executed in the manner here under apprising the day and year first above written.

Signed by

for and on behalf of the Governor of Karnataka in the presence of

1.

[Signature]
Senior Geologist
Mines & Geology Dept.
Kolar

[Signature]

Signed by

for and on behalf of

In the presence of

1. *[Signature]* F.D.A, DmG, Kolar

2. *[Signature]*
Supt.
Omg, Kolar

20/11/2018 File No. 2783

4. Refund of security Deposit.

On such date as the Competent Authority may within two months after the determination to this lease or of any renewal thereof, the amount of the security deposit paid in respect of the lease and then remaining deposit with the State Government and not required to be applied to any of the purposes mentioned in this lease shall be refunded to the lessee/licensee. No interest shall run on the security deposit.

PART IX

GENERAL PROVISION

1. Breach of conditions.

In case of breach of any of the conditions of the lease other than mentioned in clause 2 and 3 of this part then the Competent Authority may require the lessee/licensee or his/their assigns to pay penalty not exceeding an amount equivalent to twice the amount of the annual dead rent specified under clause 1 part V.

2. Obstruction to Inspection.

In case lessee/licensee or his/their assignees does/do not allow or obstruct entry or inspection by the Officers authorised by the State Government the Competent Authority may cancel the lease and forfeit the whole or part of the deposit made under Rule 9(1) and 21(1) of the said Rules.

3. In case lessee/licensee or his/their assignees commit any breach of any of the conditions specified in the clauses sub rule (1) and (2) of Rule 6 of the said Rules then and in any such case the Competent Authority shall give notice in writing to the lessee/licensee or his/their assignees as the case may be, asking him/them to remedy the breach within thirty days from the date of the notice and if the breach is not remedied within such period the Competent authority under the said Rules determine the lease provided that nothing therein contained shall debar the State Government from enforcing any other right or remedy that the State Government may have against the lessee/licensee or his/her assignees under any other provisions herein contained.

4. To pay penalty in case of breach.

In case of the breaches of the covenants and agreements by the lessee/licensee or any other officer authorised by the Government on which aforesaid notice has been given the Competent Authority under the said Rules in lieu of Giving notices, may impose such penalty appropriate in accordance with the sub-rule (3) of Rule 6.

5. If the lessee/licensee ceases/cease to work the quarry for a continuous period of one year the lease/licence shall liable to cancellation as per the Rules.

Provided that the lease/licence shall not be cancelled. If the lessee/licensee are prevented from working the quarry owing to some reasonable cause or if the lessee/licensee ceases/cease to work with prior permission of the Competent Authority.

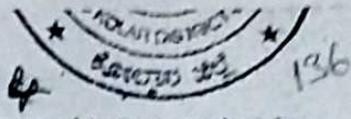
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[Signature]
Senior Geologist
Mines & Geology Dept.
[Signature]

[Signature]

[Faint stamp]

10/10/2018 2783



contravention of any order is issued by any officer or authority composed to issue such order any such law within whose jurisdiction the leased area is situated.

25. The lessee/licensee shall abide by such reasonable instructions and direction as may be issued by the Director of Mines and Geology from time to time regarding conservation and development of minerals.

26. The lessee/licensee shall minimise the air and water pollution keeping in view the local atmosphere/environment.

PART VIII

THE COVENANTS OF THE STATE GOVERNMENT

1. Lessee may hold and enjoy rights quietly.

(1) Lessee/licensee paying the rents and royalties hereby reserved and observing and performing all the covenants and agreements herein contained and on the part of the lessee/licensee is to be observed and performed shall and may quietly hold and enjoy the rights and premises hereby demised for and during the term hereby granted without any unlawful interruption from or by the State Government, or any person rightfully claiming under it.

2. To renew

If the lessee/licensee be desirous of taking lease/licence of the premises hereby demised or of any part of them for a further term on the expiry of the term hereby granted and if he/ they give the Competent Authority an application in writing ninety days before the expiry of the leaser/licences as prescribed in the said Rules and shall pay the rents and royalties hereby reserved and shall observe and perform the several covenants and agreements herein contained and on the part of the lessee/licensee to be observed and performed upto the expiration of the term hereby granted the Competent Authority will upon his/their executing and delivering to the State Government if required a counterpart thereof execute and deliver to the lessee/licensee a renewal lease/licence of the said premises for the further term not exceeding the term of this lease/licence at such rents and royalties and no such terms and subject to such covenants and agreements including this present covenants to renew as shall be in accordance with the said Rules applicable toBuilding Stone..... (name of minerals) on the day next following the expiration of the term hereby granted.

3. Liberty to surrender this lease/licence.

The lessee/licensee shall be at liberty to surrender this lease/licence by giving notice of not less than three months in writing to the Competent Authority and no fresh liability shall accrue to the lessee/licensee from the date of such surrender provided that all the Government dues on rents, royalties and taxes shall be declared off arising upon the date of surrender.

B. Bhagavan Sri

Senior Geologist
Mines & Geology Dept.

effect to the provisions of this cause. The Government or the Competent Authority shall have the right to dispose of the minor mineral waste generated during the course of quarrying in accordance with the provision of Schedule-2.

20. Not to light fire in forest Areas

The lessee/licensee shall not light any fire upon the said lands if lying within the reserved forest except under such conditions as the Forest Department may in writing specify and the lessee/licensee and his/their workmen and employees shall render prompt assistance in extinguishing any fire on the said lands or in their vicinity. The lessee/licensee shall be liable for all damage resulting from fire caused by the act or omission of the lessee/licensee or his/their employees and shall pay such compensation for the Forest Department. The decision of the Forest Department as the amount of compensation payable by the lessee/licensee shall be final and binding on the lessee/licensee.

21. No right over produce other than minerals, ores mentioned in the lease/license.

(a) The lessee/licensee shall not remove any other produce except the minor mineral mentioned in this lease. The lessee/licensee shall without delay, report to the Competent Authority and the Director of Mines and Geology, the discovery in the areas, comprised in his/their lease/license of any minerals not specified in the lease.

(b) If any mineral/s not specified in the lease/license is/are discovered in the leased/licensed area he/they shall not win and dispose of such mineral/s, without obtaining lease/license therefore. If he fails, they fail to apply for such lease/license within three months from the discovery of the said mineral/minerals, the Competent Authority may grant a lease/license in respect of such mineral/minerals to any other person/persons.

(c) Without the prior permission of the Director of Mines and Geology the lessee/licensee shall not use the minor minerals quarried under these rules for a purposes which will classify them as major minerals.

22. The lessee/licensee shall make available to the Government of India beryl or any other "Substance prescribed" under section of the Atomic Energy Act (Act XXXIX of 1948) if they are found to occur in the said lands.

23. The State Government shall be immune from the lessee/licensee claims for damage and account or any having been included in this lease which may subsequently be discovered not have been available for the lease.

24. The lessee/licensee or his assigns shall not erect by building in contravention of the provisions of any law for the time being in force relating to the erection of buildings or in

Senior Geologist
Mines & Geology Dept.
Kolar

Z. Bhargava Sd/-

18th Nov 1983

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18. Delivery of working in good order to State Government after determination of lease.

The lessee/licensee shall at the expiration or sooner determination of the said term or any renewal thereof deliver upto the State Government all mines, quarries, pits, shafts, inclines, other works now existing or here after to be sunk or made on or under the said lands except such as have been abandoned with the sanction of the Competent Authority in an ordinary and fair course of working all engines, machinery, plant, buildings, structures, other works and conveniences which at the commencement of the term were upon or under the such lands and all such machinery set up the lessee/licensee below ground level which cannot be removed without causing injury to the mines, quarries or works under the said lands (except such of the same may with the sanction of the Competent Authority) and all buildings and structure of bricks or stone erected by the lessee/licensee above ground level in good repaired order and condition and fit in all respects for further working of the said mines and the said minerals.

19. Right of pre-emption.

- (a) The Government shall from time to time and all times during the said terms have the right to be exercised by notice in writing to the lessee/licensee of pre-emption of the said minerals (and all products thereof) lying in or upon the lands hereby demised or elsewhere under the control of the lessee/licensee shall with all possible expedition deliver all minerals or products of minerals purchased by the State Government under the power conferred by this provision be exercising the said right.
- (b) In the events of the existence of State or War or emergency (of which existence the president of India shall be the sole judge and a notification to his effect in the Gazette of India shall be conclusive proof) the State Government with the consent of the Central Government shall from time to time and all times during the said term have right to be exercised by a notice in writing to the lessee/licensee shall forth with take possession and control of the works plant, machinery premises of the lessee/licensee on or in connection with the said lands or preparations under the lessee/licensee and during such possession or control the lessee/licensee shall confirm and obey all directions given by or on behalf of the Central or State Government regarding the use of employment of such works, plants premises and minerals, PROVIDED THAT after compensation which shall be determined in default of agreement by the State Government shall be paid to the lessee/licensee or all loss or damage sustained by him/them by reason or in consequence of the exercise of the powers conferred by this clause and PROVIDED ALSO that the exercise of such powers shall not determine the said term hereby granted or affect the terms and provisions of these presents further than may be necessary to give

B. Bhagwan Sh

[Signature]
Senior Geologist
Mines & Geology Dept.
Kolar

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(3) Quantities of the various quantities of the said mineral/minerals sold at the quarry head or despatched to any mineral processing unit, granite cutting and polishing units within the country and quantity exported and the manner and purpose of such sale and disposal :

(4) Detail of royalty paid and PERMITS obtained.

(5) The prices and all other particulars of all sale of the said mineral/minerals :

(6) The number of persons employed in the mines or work or upon the said lands specifying nationality, qualifications and pay of the technical personnel.

(7) Such other facts, particulars and circumstances as the Competent Authority or the Director of Mines and Geology may from time to time require and shall also furnish of charge to such officers and at such times they may prescribe true and correct abstracts of all or any such books of accounts and shall at all reasonable times allow such officers or any officers as the State Government shall, in the behalf appoint, to enter into and have free access to, for the purpose of examining and inspecting the said books of accounts and to make copies thereof and to make extracts there from.

12. To maintain plans etc.,

The lessee/licensee shall at all times during the said term maintain at the quarry officer correct, intelligible, up-to-date and complete Contour and Geological plans and cross sections of the quarries in the said lands. They shall show all the operations, workings, and all the trenches, pits and drilling made by the lessee/licensee in the course of operations carried on by him/them under the lease/license. The lessee/ licensee shall update such quarry plans and section at the end of each year or any period specified from time to time and the lessee/licensee shall furnish free of charge such plans sections and mineral specimens, to the Competent Authority whenever these required. Accurate records of all trenches pits and drilling shall show :-

(a) The sub-soil and strata through which they pass.

(b) Any other minerals encountered.

(c) Any other matter of interest and all data required by the State Government the Competent Authority from time to time.

13. To abide by the previous of the laws in force in respect of labour welfare, safety measures, ecology and environment.

The lessee/licensee shall be bound by the provisions of to abide by the provisions any laws for the time being in force in relating to ecology and environment. Mines respect of the quarries (Mines respect of labour welfare and

Z. B. J. Gov. S. P.

[Signature]
Senior Geologist
Mines & Geology Dept.
Kolar

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Geology in this behalf, quarterly returns in FORM-Q and annual returns in FORM-Y appended to the said rules, for each financial year ending 31st March, before the 30th April of the Succeeding year, and to allow inspection of working.

8. To allow inspection of working.

The lessee/licensee shall allow any officer authorised by the Central Government or the State Government or the Competent Authority or the Director of Mines and Geology under the Rules in the behalf to enter upon the premises including any building excavation or land comprised in the lease/licence for the purpose of inspecting, examining, surveying and making plans thereof, sampling and collecting any data and the lessee/licensee shall with proper person employed by the lessee/licensee and acquainted with the mine/quarry and works effectively assist such officer agents servants and workmen in conducting every such inspection and shall afford them all facilities, information connected with the working of the quarry which they may reasonably require. Such officer may issue such reasonable directions as he may deem fit to prevent wasteful extraction of minerals and it shall be the duty of the lessee/licensee, his/their agent/manager to carry out directions within such period as the officer may specify if the lessee/licensee, his/their agent or management fails to carryout such directions within the specified period, the Competent Authority may determine the lease/licence or may impose a penalty not exceeding twice the amount of the annual dead rent.

9. To report accidents.

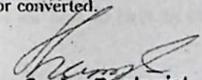
The lessee/licensee shall report all accidents to the Director of Mines and Geology the District magistrate and the District Superintendent of Police concerned, in case of any accident causing death or serious bodily injury or serious injury to property or seriously affecting or endangering life or property which may occur in the course of the operations under this lease/licence the lessee/licensee shall send a complete report without any delay of such an accident to the said officers.

10. To report discovery of other minerals.

Whenever the lessee/licensee shall find, in the said lands, any mineral other than the said mineral/minerals the lessee/licensee shall immediately report such discovery in writing to the Competent Authority with full particulars of the nature and position of each such find.

11. The lessee/licensee shall, at all times, during the said term keep or cause to be kept, at an officer to be situated upon or near the said lands, correct and intelligible books of accounts which shall contain entries, showing from time to time.

- (1) Quantity and quality of the said mineral/minerals realised from the said lands.
- (2) Quantity of the various qualities of the said mineral/minerals beneficiated, processed or converted.


Senior Geologist
Mines & Geology Dept.
Kolar.

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4. To indemnify Government against all claims.

The lessee/licensee shall make and pay such reasonable compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbance which may be done by him in exercise of the powers granted by this lease/licence and shall indemnify and keep indemnified fully and completely. State Government against all claims which may be made by any person in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.

5. To secure and keep in good condition pits shafts etc..

The lessee/licensee shall during the substance of this lease/licence well and sufficiently secure and keep open with timber or other durable means all pits shafts and make and maintain sufficient fences to the satisfaction of the State Government round every such pit, shaft or working in the said lands, except such as may be abandoned accessible free from water and foul air as far as possible. The lessee/licensee shall also take adequate steps to ensure that :

- (a) Height and widths of trenches in open quarries are properly maintained to facilitate easy removal of the mineral and the muck.
- (b) The working faces are always kept clean.
- (c) The mineral and or beneficiated, processed, dressed products there from won are stacked in suitable dimensions and each such stock is numbered or marked in a manner prescribed by the Competent Authority.
- (d) The proper sanitation of the area leased/licenced to him maintained.

6. To strengthen and support the quarry to necessary extent.

The lessee/licensee shall strengthen and support to the satisfaction of the Railways administration concerned or the State Government or any other Competent Authority controlling the provisions or the any law for the time being in force relating to the working of quarries and matters affecting safety health and labour matter as the case may be any part of the quarry which in its opinion requires such strengthening of support for the safety of any railway, reservoirs, canal, road, high tension electric line and other public works or structures.

7. (1) The lessees/licensee shall submit from time to time or when required progress reports to the Director of Mines and Geology, along with analysis and representative sample of the minerals collected during the quarrying operations as also the periodical returns prescribed in the said Rules or in manner prescribed by him from time to time.

(2) The lessee/licensee shall submit to the Director of Mines and Geology, the Competent Authority and any other officer as may be specified by the Director of Mines and


Senior Geologist
Mines & Geology
Kolar.

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Provided that before such liberty or power is exercised a notice of not less than thirty days shall be given to the lessee/licensee and the area utilised by the Government for any of the aforesaid purpose shall be excluded from the area under the lease/licence and lessee/licensee will not be entitled to claim any compensation for such exclusion.

3. Liberty and power to the State Government to determine, at any time by giving to the lessee/licensee a notice in writing the lease/licence if the area for which the lease/licence has been granted or any part thereof is required by the State Government for any public purpose and a declaration under the signature of the Director that the area, or as the case may be, the part of the area is so required shall, as between the lessee/licensee and the Government, be conclusive.

On the determination of the lease/licence under this power the area under the lease/licence shall be resumed by the Government and the lessee/licensee shall be paid such compensation as may be determined by an officer appointed by the Government for the purpose and in assessing the amount of compensation, the officer so appointed shall be guided by the principles laid down in the Acquisition Act, 1894, for such assessment.

PART V

RENT AND ROYALTIES RESERVED BY THE LEASE

1. Rate and mode of payment of dead Rent

As from the day of 25th October, 2009, during the subsistence of lease/licence, the lessee/licensee shall pay the dead rent in advance at Rs 18,750/- per Acre per annum as per Schedule I in accordance with Rules.

2. Rate of mode of payment of royalty

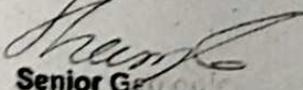
The lessee/licensee shall pay royalty in advance to Government in respect of minor minerals removed or consumed by him or his agent, manager, employee, contractor or buyer at the rates prescribed in Schedule 2 in accordance with the Rules.

3. Mineral Despatch Permits.

The lessee/licensee or his agents, managers, employees, contractors or buyers / consumers shall not move the mineral quarried without obtaining valid Mineral despatch Permit (in short PERMIT) issued by the Competent Authority may order for determination of the lease/licence with the prior approval of the Controlling Authority.

4. Penalty

Subject to the provision of clause (3) of this part, any lessee/licensee or his agents, managers, employees, contractors consumers or buyers contravening the above clause and


Senior Geologist
Mines & Geology Dept
& Kolar.

R. Rajagopal

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Provided that before such liberty or power is exercised a notice of not less than thirty days shall be given to the lessee/licensee and the area utilised by the Government for any of the aforesaid purpose shall be excluded from the area under the lease/licence and lessee/licensee will not be entitled to claim any compensation for such exclusion.

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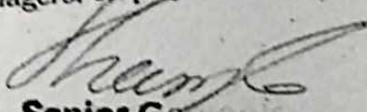
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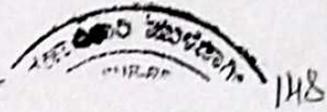
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Senior Geologist
Mines & Geology Dept
& Kolar.

B. Bhaywan s/t

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7. To use for stacking heaping or depositing purposes.

Liberty and power to enter upon and use a sufficient part of surface of said lands for the purpose of stacking, heaping thereon any produce of the mines, quarries or works carried on and any equipment, earth and materials and substances dug or raised under the liberties and powers mentioned in this part.

8. Beneficiation and carrying away.

Liberty and power to enter upon and use a sufficient part of the said land to beneficiate, process, dress convert the said Minerals, produced from the said lands and to carry away such beneficiated/processed, dressed, converted mineral/minerals.

9. To clear brush-wood and to fell utilise trees etc.,

Liberty and power for or in connection with any of the purpose mentioned in this part to fell and use any timber or trees or brush wood now standing which hereafter may be standing upon the reserved forest land, included within said lands, provided that not more than square metres or such reserved forest land shall be cleared in any one year nor the same place of tender than once in every year and provided that, the previous permission in writing from the Forest Department and Forest Department is obtained which permission shall be granted by the Forest Department under time to time for an area, not exceeding 5-00 acres at a time on written application of the 'lessees/ licensees' to the effect that the lessees/licensees requires/require the additional area for bonafide and immediate extension of quarrying operation under this lease/licence and provided also that the exercise of the liberty and power expressed in this clause shall be subject to the observance of the terms and conditions contained in the other part of this schedule.

PART III

RESTRICTIONS AND CONDITIONS AS TO THE EXERCISE OF THE LIBERTIES, POWERS AND PRIVILEGES IN PART II

1. No building etc., upon certain places.

No building or thing shall be erected, set up, placed and no surface operations shall be carried on in or upon any public pleasure ground, burning or burial ground or place held sacred by any class of persons or any house or village site, public road or other place with the State Government may determine as public ground nor in such manner as to injure or prejudicially affect any building work, property or rights of other persons and no land shall be used for surface operations which is already occupied by persons other than the Government for works or purposes not included in this lease/licence. They shall not also interfere with any right of away, well or tank.

B. Bhagavan s/h

Senior Geologist
Mines & Geology Dept.
Kolar.

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3. To bring and use machinery, equipment, etc.,

Liberty and power for or in connection with any of the purposes mentioned in this to erect, construct and maintain and use on or under the said lands any engines, machinery plant dressing floors, furnaces, coke ovens, brick-kilns work-shops, store-houses, bungalows, godowns, sheds and other Buildings and other works and conveniences of the like nature or under said lands.

4. To make roads and ways etc., and use existing roads and ways.

Liberty and power for or in connections with any of the purposes mentioned in this part to make any tramways, railways roads and other ways in or over the said lands and to use, maintain and go and repass with or without horses, cattle, wagons, locomotives or other vehicles over the same (or any existing tramways, railways, road and other ways in a (over the said lands) on such conditions may be agreed to.

5. To get building and road materials etc.,

5. Liberty and powers for or in connections with any of the purposes mentioned in this part to quarry and get, ordinary Building stone and gravel and other building and road materials (except that of specified minor minerals) and ordinary clay and to use and employ the same and to manufacture such ordinary clay into bricks or tiles and to use such bricks or tiles but not to sell any such material, bricks or tiles on payments or royalties prescribed in the said rules.

(Bracketed portion to be deleted in cases the lease/licence in for specified minor mineral).

6. To use water from streams etc.,

Liberty and power for in connection with any of the purposes mentioned in this part but subject to the rights of any existing or future lessee/licensee and with the written permission (any officer authorised by the State Government in that behalf) to appropriate use of water from any streams, water-courses, springs or other sources in or upon the said lands and divert, step up or dam any such streams or water-course and collect or impound any such water and to make, construct and maintain any water course, culverts, drains or reservoirs but not as to deprive any cultivated lands, villages, building, or watering places for livestock of a reasonable supply or water as before accustomed nor in any way to foul or pollute any stream or springs. Provided that the lessee/licensee shall not interfere with the navigation in any navigable streams, nor shall divert such streams without the previous written permission of the State Government.

73. Bhogavan Sth

[Signature]
Senior Geologist
Mines & Geology Dept.
Kolar.

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PART I
THE AREA OF THIS LEASE / LICENCE

LOCATION AND AREA OF THE LEASE / LICENCE

All the tract of lands situated Yalagandaballi (Village/town)
description of area or areas) Mulbagal in (Mahal/
taluk) in Mulbagal the Registration District Kolar Sub-
district - and District Kolar (bearing
S.Nos./F.S. Nos./Forest Coup Nos) 67 containing
area of 4-00 acres thereabouts delineated in plan hereto
annexed and there on coloured - and bounded as follows :

- On the North by Part of STNO-67
- On the South by Part of STNO-67
- On the East by Part of STNO-67
- and On the West of Part of STNO-248

hereinafter referred to "the said lands"

PART II
LIBERTIES, POWERS AND PRIVILEGES TO BE EXERCISED AND ENJOYED
BY
THE LESSEES/LICENSEES SUBJECT TO THE RESTRICTIONS AND
CONDITIONS

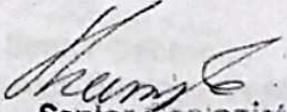
IN PART III

1. To enter upon land and search for mine work etc.,

Liberty and power at all times during the term hereby demised to enter upon said lands and to search for mine, quarry, bore, dig, drill for win, work, dress, process, convert, carry away and dispose of the said mineral, minerals.

2. To sink, drive and make pits shafts and inclines etc.,

Liberty and power for or in connection with any of the purposes mentioned in this part to sink, drive, make, maintain and use in the said lands any pits, shafts, inclines, drifts, levels, water ways and other works.


Senior Geologist
Mines & Geology Dept.
Kolar.

B. Blagava Sibi

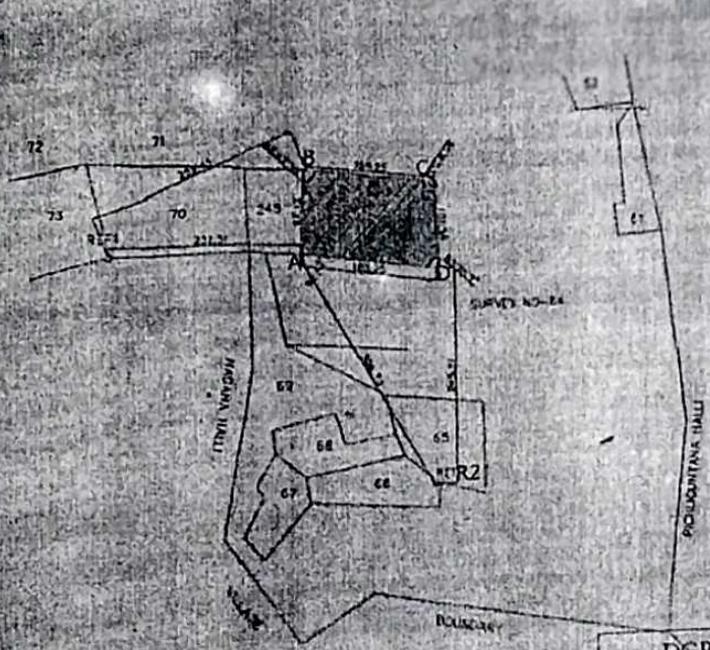
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MAP SHOWING THE QUARRY LEASE BLOCK DEEMED EXTENT TO M. SRI DALAJI GRANITES PVT. BHAGAVAN SINGH FOR QUARRYING IN THE PART OF SY. NO. 64, YELAGONDAHALLI VILLAGE, MULBAGAL TALUK, KAPPA

Area 2783

Boundary
 North: Part of Sy.no. 64
 South: Part of Sy.no. 64
 East: Part of Sy.no. 64
 West: Part of Sy.no. 248

Area Inspected and Granted
 in Sy No.64
 Extent 4.00 Acres **QL - 863**
 w.e.f Dt: 23-08-2008
 Twenty Years



BOUNDARY
 NORTH: PART OF SY.NO.64
 SOUTH: PART OF SY.NO.64
 EAST: PART OF SY.NO.64
 WEST: PART OF SY.NO.248

DGPS READINGS WGS 84 DATUM		
Point	Latitude	Longitude
A	13° 5' 15.50" N	78° 17' 52.29" E
B	13° 5' 18.66" N	78° 17' 52.48" E
C	13° 5' 18.26" N	78° 17' 57.70" E
D	13° 5' 14.98" N	78° 17' 57.77" E
R1	13° 5' 15.68" N	78° 17' 44.42" E
R2	13° 5' 6.98" N	78° 17' 57.69" E

M. Gowans
 JUNIOR ENGINEER

M. Sree
 GEOLOGIST

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PART I
THE AREA OF THIS LEASE / LICENCE

LOCATION AND AREA OF THE LEASE / LICENCE

All the tract of lands situated Yala Gandaballi (Village/town) description of area or areas) Mulbagal in (Mahal/ taluk) in Mulbagal the Registration District Kolar Sub-district Kolar and District Kolar (bearing S.Nos./F.S. Nos./Forest Coup Nos) 67 containing an area of 4-00 acres thereabouts delineated in plan hereto annexed and there on coloured and bounded as follows :

- On the North by Part of S/No-67
 - On the South by Part of S/No-67
 - On the East by Part of S/No-67
 - and On the West of Part of S/No-278
- hereinafter referred to "the said lands"

PART II
LIBERTIES, POWERS AND PRIVILEGES TO BE EXERCISED AND ENJOYED
BY
THE LESSEES/LICENSEES SUBJECT TO THE RESTRICTIONS AND
CONDITIONS
IN PART III

1. To enter upon land and search for mine work etc.,

Liberty and power at all times during the term hereby demised to enter upon said lands and to search for mine, quarry, bore, dig, drill for win, work, dress, process, convert, carry away and dispose of the said mineral, minerals.

2. To sink, drive and make pits shafts and inclines etc.,

Liberty and power for or in connection with any of the purposes mentioned in this part to sink, drive, make, maintain and use in the said lands any pits, shafts, inclines, drifts, levels, water ways and other works.

B. Blagavaiah s/o

[Signature]
Senior Geologist
Mines & Geology Dept.
Kolar.



2783
GOVERNMENT OF KARNATAKA

FORM E

QUARRYING LEASE/GUARRYING LICENCE

(Specified Minor Mineral/Non-Specified Minor Mineral)

The INDENTURE made this 25th day of October 2019 200
BETWEEN THE GOVERNOR OF KARNATAKA, (Hereinafter referred as the "State Government" which expression shall, where the context so admits be deemed to include his successors in office and assigns) of the one part and when the lessee/licensee is an individual.

(1)-(1) When the lessee/licensee in an individual:

1. (Name of the Person) of (Address and occupation)
(hereinafter referred to as "the lessee/licensee" which expression shall, where the context so admits, be deemed to include his heirs, executors, administrators, representative and permitted assigns).

(2)-(2) When the lessees/licenses are more than one individual

1. (Name of the Person) of (Address and occupation) and (Name of Person) of (address and Occupation) and (2) (Name of Person) (hereinafter referred to as "the lessee/licensee" which expression shall, where the context so admits, be deemed to include their respective heirs, executors, administrators, representative and other permitted assigns).

(3)-(3) When the lessees/licensee is a registered firm or Syndicate

(2) and (3) (Name of Person) Sri. Balaji. Ganjits and (Name of Person) B. Bhagwan. Singh, No-39 of (address) Baladi Nilaya, K.R. Prasad, Bangalore all carrying on business in partnership at (address of the firm or syndicate) registered under (Act which registered) (hereinafter referred to as "the lessee/licensee" which expression shall, where the context so admits, be deemed to include all the partners of the said firm their representatives, heirs, executors, administrators and permitted assigns).

73.75/2019/SH

[Signature]
Senior Geologist
Mines & Geology Dept.
Kolar

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"Duplicate"

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Annexure R-45

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Annexure R 3



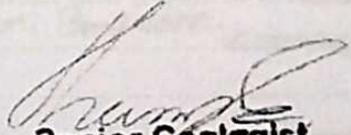
GOVERNMENT OF KARNATAKA

DEPARTMENT OF MINES & GEOLOGY

QUARRYING LEASE/LICENCE DEED

(FORM I)

Quarrying Lease/Licence No. 863
Name of Lessee/Licencee M/s Sri Baladi Granites, Pvc. B. Bhagavan Singh
Date of Grant 25/10/2019 [W.E.F. - 23-08-2008]
Period 20 Years
Mineral Building Stone


Senior Geologist
Mines & Geology Dept.
Kolar.

ಪ್ರತಿಯನ್ನು ಮಾಹಿತಿ ಹಕ್ಕುಸಂಸ್ಥೆಯಲ್ಲಿ ಸೇರಿಸಿ.